

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1793(KB)2019  
IA(I.B.C)/426(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> SEPTEMBER, 2022, 10:30 A.M**

IN THE MATTER OF	UTKAL ENGINEERING ENTERPRISES VS VENUS CONTROLS & SWITCHGEAR PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearances (via video conferencing/physical)**

Mr. Akash Agarwal, Adv. : For Operational Creditor  
Ms. Ankita Agrahari, Adv.  
Mr. Jayabrata Mukherji, Adv. : For Suspended Board  
Ms. Urmila Chakraborti, Adv. : For RP  
Ms. Somali Mukhopadhyay, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/426(KB)2022**
  - i. This is an IA seeking additional 90 days time period under Section 12 of IBC, 2016 in the CIRP.
  - ii. When this application was taken up, Ld. Counsel for the Suspended Board stated that in terms of settlement arrived at Rs. 8,32,890/- shall be paid to the RP today itself.
  - iii. Mr. Akash Agarwal appearing for the Operational Creditor states that his grievance has been redressed and in view of the settlement, he seeks to withdraw this application.
  - iv. Consequent upon withdrawal of the application by the Operational Creditor C.P. 1793 of 2019 is dismissed as withdrawn.
  - v. In view of this position the CIRP proceedings are hereby closed.
  - vi. RP is discharged of its obligations and the moratorium shall also come to an end.
  - vii. The records collected by the RP shall be returned to the suspended board of directors, which would stand restored now.
  - viii. In view of these submissions, this application IA 426/2022 has become infructuous and is disposed of accordingly.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**